

Dated: 10.1.2003 (13)

Shri R.P. Saxena counsel for
the applicant. Shri R.R. Shetty for
Shri R.K. Shetty counsel for the
respondents.

List the case on 24.1.2003

SB
(S.L. Jain)
M(T)

BS
(B.N. Bahadur)
M(A)

24.1.2003 (8)

None for the applicant.
Respondents by Shri R.R. Shetty.

List the case on 31.1.2003.

24.1.2003

BS

my

BS
(B.N. Bahadur)
M(A)

BS
(D.C. Verma)
VC

Dated: 31.3.2003 (14)

Shri R.P. Saxena counsel for the applicant.
Shri R.R. Shetty counsel for the respondents.

The learned Counsel for the parties
informed that - ~~Tribunal~~ C.P. 99/2002 against
the order of the Tribunal dated 18.2.2002
has been filed. The order of the Tribunal has
been stayed by the Hon'ble High Court on
27.1.2003. No action is required to be
taken in this C.P. The applicant is at liberty
to come to the Tribunal after the writ petition
is decided. Notice on C.P. is discharged.

BS
(B.N. Bahadur)
M(A)

BS
(D.C. Verma)
VC

BS
(B.N. Bahadur)
M(A)